

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 303/MP/2023**

Subject : Petition under Section 79 (1)(b) and (f) read with Section 62 of the Electricity Act, 2003, seeking Specific Performance of agreement with Jammu and Kashmir State Power Development Corporation Limited.

Petitioner : Haryana Power Purchase Centre

Respondents : JKSPDCL

Date of Hearing : **14.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Tushar Mathur, Advocate, HPPCL  
Shri G.M. Kawoosa, Advocate, JSKPDCL

**Record of Proceedings**

At the outset, the learned counsel appearing for the Respondent, while seeking time to file Vakalatnama in the course of the day, prayed that the Respondent might be granted time to file its reply in the matter. The learned counsel for the Petitioner submitted that the Respondent may be granted time to file its rejoinder to the said reply.

2. The Commission, after hearing the parties, allowed the Respondent to file its reply on or before **3.3.2025**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **10.3.2025**
3. The Petition will be listed for hearing on **19.3.2025**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

